

Shri Muhammad Elias: What will be the total paid up capital of this company?

Shri K. D. Malaviya: Rs. 15 crores, if I am not wrong.

श्री म० ला० द्विवेदी : क्या माननीय मंत्री इस कम्पनी की फार्मेशन और जिस एग्जीक्यूटिव के मुताबिक यह बनाई जा रही है, इत्यादि, सभी चीजें सभा पटल पर रखने का विचार कर रहे हैं या रखेंगे ?

श्री के० दे० मालवीय : इम मिनिस्ट्रि में कुछ तो बयान दिये जा चुके हैं और और जो बाकी माननीय सदस्य चाहेंगे कि उनका भी सभा पटल पर रखा जाये उस पर भी विचार करने में रत दगा ।

Shri Narayanankutty Menon: May I know whether the original purchase figures of the machinery and other assets of the Assam Oil Company are available to the Assessment Committee for the purpose of valuation?

Shri K. D. Malaviya: I think the papers in connection with the original purchase have been examined by cost accounts officers and also by members of this Committee, but I speak subject to correction.

श्री म० ला० द्विवेदी : मुझे मालूम हुआ है कि जिस कम्पनी में इम सम्बन्ध में काम करने की बातचीत चल रही है उसमें यह तय हुआ है कि जितने समय के लिए लीम दी जा रही है उस समय में जहां तेल नहीं निकाला गया था या जहां काम नहीं किया गया था उस जगह को भी लीम उसको दी जायेगी, क्या यह सही है ?

श्री के० दे० मालवीय : जी नहीं, ऐसी बात नहीं है। जहां जहां लीम असम प्रायल कम्पनी को दी गई थी इम कम्पनी के संगठन के पहले उस पर गवर्नमेंट कायम है और उसी क्षेत्र के अन्दर जो तेल निकाला गया है उसी के

सम्बन्ध में ही गवर्नमेंट और आसाम प्रायल कम्पनी में समझौता हुआ है ।

Shri Narasimhan: Arising out of the hon. Minister's answer, what is the proposed arrangement for distribution of the oil likely to be produced by Oil India?

Shri K. D. Malaviya: The processed oil from the Assam refinery will be distributed by an arrangement which is still to be finalised.

Shri V. C. Shukla: The hon. Minister has just now said that they are thinking of making arrangements for distribution of the oil to be produced here. May I know on what lines the examination is being made? Are the Government contemplating to float another private limited company for distribution of oil or are they going to use the existing trade channels for this purpose?

Shri K. D. Malaviya: As I said, all these questions are still under examination by the Government and I am not in a position to give any final reply.

Law Commission Report on Judicial Administration

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{ **Shri D. C. Sharma:**
Shri Ram Krishan:
Shri Sanganna:
Shrimati Ila Palchoudhuri:
Shri Shree Narayan Das:
Shri Supakar:
Shri Nagi Reddy:
Shrimati Parvathi Krishna:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 743 on the 30th August 1958 and state:

(a) whether Government have since received and examined the report of the Law Commission on the reform of judicial administration; and

(b) if so, the nature of decision taken thereon?

The Deputy Minister of Law (Shri E. M. Hajarnavis): (a) The Government have received the Report. As the Report is a voluminous document dealing with many important matters, it will take considerable time to examine it and to take further steps

(b) Does not arise.

Shri D. C. Sharma: May I know if the Government will be circulating the report to the various States and also to the various High Courts for their opinion before the Government of India takes any decision on it?

Shri Hajarnavis: It will certainly be circulated to the various State Governments because many of the matters are on the concurrent list and it is a convention that in respect of such matters the State Governments are always consulted

Shri Tangamani: May I know whether one of members of the Law Commission, Shri Satyanarayana Rao, has appended certain remarks about the appointment of judges and because those remarks are not acceptable he has expressed his desire retire?

Shri Hajarnavis: It hardly arises out of this question. However, matters contained in the Law Commission's report are still under examination.

Shri Supakar: May I know whether in considering the recommendations of this Report, Government have taken any step to avoid the delay in disposal of cases consistent with maintaining the standard of the judgments?

Shri Hajarnavis: As I said in reply to the earlier question dealing with the matter of the report, it is still under examination.

Mr. Speaker: It is still under examination.

Report of the Central Pay Commission

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Shri Tangamani:
 Shri D. C. Sharma:
 Shri Ram Krishan:
 Shri S. M. Banerjee:
 Shri T. B. Vittal Rao:
 Shri Panigrahi:
 Shri Bhakt Darshan:
 Shri Naval Prabhakar:
 Shrimati Parvathi Krishnam:
 *65. { Shri Rajendra Singh:
 Shri A. K. Gopalan:
 Shri Kunhan:
 Shri Narayanankutty Menon:
 Dr Ram Subhag Singh:
 Shri Vajpayee:
 Shri U L. Patil:
 Shri Hem Barna:
 Shri Jadhav:
 Sardar Iqbal Singh:

Will the Minister of Finance be pleased to state:

(a) whether Government have received the final report from the Central Pay Commission;

(b) if so, the nature of the recommendations made therein; and

(c) the decisions taken thereon?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) No, Sir

(b) and (c) Do not arise

Shri Tangamani: Even during the last Session when this question was asked a similar reply was given. In view of the fact that more than 15 months have elapsed since the setting up of the Pay Commission, may we at least know when its Report is expected?

Shrimati Tarkeshwari Sinha: The Commission has taken oral evidence of a very large number of representatives of unions. They have also to examine the experts, statisticians and economists and also the Secretaries of the Government. Therefore they will